

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

EP 2 of 2015 in Appeal Nos. 76 of 2013 & 82 of 2013
and IA-466 of 2015 & IA-18 of 2016

Dated : 19th January, 2016

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Eastern India Powertech Ltd. Appellant(s)
Versus
Assam Power Distribution Co. Ltd. & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. Manu Seshadri
Mr. Abhishek Roy
Ms. Trishala Kulkarni

Counsel for the Respondent (s) : None

ORDER

We have heard the learned counsel for the Execution Petitioner on this IA, being IA No. 18 of 2016, moved under section 120 of the Electricity Act, 2003 read with Order XXI Rule 43(3) and Rule 37(1) of the Code of Civil Procedure, 1908, seeking direction mentioned in the said application. It has been reported that the copy of the said IA had already been furnished to the learned counsel for the Respondent/judgment-debtor. In spite of receiving copy of the said application, no objection has been filed. None has appeared today on behalf of the judgment-debtor.

Order is reserved.

(T. Munikrishnaiah)
Technical Member
vt/vg

(Justice Surendra Kumar)
Judicial Member